

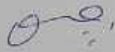
**FIR No. 70/18**  
**PS : Pahar Ganj**  
**u/s 302/307/34 IPC**  
**Manohar Kumar Sharma Vs. State**

19.06.2020

Present Sh. Virender Singh, Ld. Addl. PP for the State (through v.c.)  
Sh. Abhay Anand, Ld. counsel for applicant/accused  
Manohar Kumar Sharma.

IO has filed his report that he has sent the address verification report to the concerned Jail Superintendent yesterday. Let report be called from the jail superintendent regarding the status of the accused, in pursuance of bail order dated 12.06.2020.

Put up for report on **20.06.2020**.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

Chamber No.

T-28, Tis Hazari C  
Delhi 53

**FIR No. 55/2019**  
**PS : Civil Lines**  
**State Vs. Sagar @ Ashu**  
**PS Civil Lines**

19.06.2020


Present Sh. Virender Singh, Ld. Addl. PP for the State (through V/C).

Sh. Mustafa Ahmad Khan, Ld. Counsel for accused/applicant(through V/C)

This is an application for regular/interim bail of the accused. Reply filed by IO. However, he has not mentioned the previous involvement of the applicant/accused.

IO is directed to file previous involvement of the accused. Report be also called from the jail superintendent regarding the conduct of the applicant in jail.

Put up on **23.06.2020.**

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

SC 934/19  
FIR No. 282/2019  
PS : Kotwali  
State Vs. Lallan  
u/s 304/34 IPC

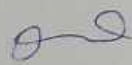
19.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
IO SI Rohit Sharma in person.  
Sh. Ashok Mishra, Ld. Counsel for applicant/accused Usha.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Usha, seeking interim/regular bail. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to pursue the present application and same be dismissed as withdrawn. Statement of applicant's counsel recorded separately to this effect.

In view of the statement of applicant's counsel, the present application is dismissed as withdrawn.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

**FIR No. 34/20**  
**PS : Kamla Market**  
**U/s 307/34 IPC**  
**Mohd. Naveed Vs. State**

19.06.2020

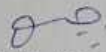
Present Sh. Virender Singh, Ld. Addl. PP for the State.

IO SI Mahesh Bhargav.

Sh. Mohd. Iqbal, counsel for applicant/accused Mohd. Naveed.

The bail application was fixed yesterday before this Court. The order dated 18.06.2020 shows that inadvertently the word "*threatened*" has come in the order instead of "*present*". Hence, the last line of the order mentioned as the "*complainant was threatened*" be read as "*complainant was present*".

IO submits that he has telephonically informed the complainant to appear in Court today, however, now when he talked to the complainant on telephone he is refusing to come in the Court. Let complainant be called through IO for **22.06.2020**. IO is directed to bring receipt of the notice to complainant in writing.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

**FIR No. 55/2019**  
**PS : Civil Lines**  
**State Vs. Sagar @ Ashu**  
**PS Civil Lines**

19.06.2020


Present Sh. Virender Singh, Ld. Addl. PP for the State (through V/C).

Sh. Mustafa Ahmad Khan, Ld. Counsel for accused/applicant(through V/C)

This is an application for regular/interim bail of the accused. Reply filed by IO. However, he has not mentioned the previous involvement of the applicant/accused.

IO is directed to file previous involvement of the accused. Report be also called from the jail superintendent regarding the conduct of the applicant in jail.

Put up on **23.06.2020.**

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

SC 934/19  
FIR No. 282/2019  
PS : Kotwali  
State Vs. Lallan  
u/s 304/34 IPC

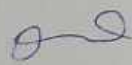
19.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
IO SI Rohit Sharma in person.  
Sh. Ashok Mishra, Ld. Counsel for applicant/accused Usha.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Usha, seeking interim/regular bail. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to pursue the present application and same be dismissed as withdrawn. Statement of applicant's counsel recorded separately to this effect.

In view of the statement of applicant's counsel, the present application is dismissed as withdrawn.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

**FIR No. 34/20**  
**PS : Kamla Market**  
**U/s 307/34 IPC**  
**Mohd. Naveed Vs. State**

19.06.2020

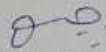
Present Sh. Virender Singh, Ld. Addl. PP for the State.

IO SI Mahesh Bhargav.

Sh. Mohd. Iqbal, counsel for applicant/accused Mohd. Naveed.

The bail application was fixed yesterday before this Court. The order dated 18.06.2020 shows that inadvertently the word "*threatened*" has come in the order instead of "*present*". Hence, the last line of the order mentioned as the "*complainant was threatened*" be read as "*complainant was present*".

IO submits that he has telephonically informed the complainant to appear in Court today, however, now when he talked to the complainant on telephone he is refusing to come in the Court. Let complainant be called through IO for **22.06.2020**. IO is directed to bring receipt of the notice to complainant in writing.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

**FIR No. 40/20**  
**PS : Kamla Market**  
**U/s 376/377/328/313 IPC**  
**Imran Vs. State**


19.06.2020

Present Sh. Virender Singh, Ld. Addl. PP for the State(Through VC).  
Prosecutrix in person.  
IO SI Mahesh Bhargav.  
Sh. Harish Kumar, Ld. Counsel for applicant/accused Imran.

IO submits that the Qazi who has to verify the Nikahnama is out of station and will come back after 15 days.

IO is directed to verify the Nikahnama on or before next date of hearing.

At request on behalf of counsel of applicant, put up for arguments on application on **04.07.2020**.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.



**FIR No. 147/19  
PS : Wazirabad  
State Vs. Netrapal & Ors.  
u/s 308/325/34 IPC**

19.06.2020

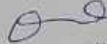
**Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.**

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**,  
IO SI Rohit Sharma in person.  
Sh. Ashok Mishra, Ld. Counsel for applicant/accused Usha.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Usha, seeking interim/regular bail. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to pursue the present application and same be dismissed as withdrawn. Statement of applicant's counsel recorded separately to this effect.

In view of the statement of applicant's counsel, the present application is dismissed as withdrawn.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.

**FIR No. 348/2018**  
**PS : Nabi Karim**  
**State Vs. Prakash @ Akash @ Cheenu**  
**u/s 307/34 IPC/336 IPC**

19.06.2020

**Second bail application u/s 439 Cr.PC for grant of interim bail on behalf of accused Prakash @ Akash @ Chinu received by way of assignment. It be checked and registered.**


Present Sh. Virender Singh, Ld. Addl. PP for the State (through VC).

IO/Inspector Tej Dutt Gaur in person.

Sh. Sunil Tiwari, counsel for applicant/accused Prakash @ Akash(through VC)

Ld. Counsel for applicant submits that he does not want to press the present application at this stage. Hence, the same be dismissed as withdrawn.

In view of the submissions of Ld. Counsel of accused, the application is dismissed as withdrawn.

  
(Charu Aggarwal)  
ASJ-02, Central District,  
Tis Hazari Courts,  
Delhi/19.06.2020.